

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15515/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in WP No. 4061/2021 passed by the High Court Of Judicature At Bombay)

THE COMMISSIONER, NASHIK MUNICIPAL CORPORATION & ANR.

Petitioner(s)

VERSUS

SHUBHANGI VITTHAL KAMODKAR & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136135/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136137/2023-EXEMPTION FROM FILING O.T.)

Date : 28-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) M/S. Black & White Solicitors, AOR
Mr. Suhaskumar Kadam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.
2. Issue notice.
3. Until further orders, operation of the impugned judgment shall remain stayed.

(KAVITA PAHUJA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)